

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 3818
TO BE ANSWERED ON 19th MARCH, 2018**

Corruption in Education

†3818.SHRI VIKRAM USENDI:

Will the **Minister** of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the standard of Primary education in Government schools has been declining continuously and if so, the details thereof;
- (b) whether the Government is aware of the alleged rampant corruption at other various levels of primary school education and in various States of the country including Chhattisgarh;
- (c) if so, the details thereof and the action taken in this regard;
- (d) whether the Government proposes to setup any regulatory system for monitoring the education system; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRI UPENDRA KUSHWAHA)**

(a) to (e): The National Council of Educational Research and Training (NCERT) conducts periodic national surveys of learning achievement of children in classes III, V & VIII. Four rounds of National Achievement Survey (NAS) have been conducted so far for class V. These surveys reveal improvement in learning achievement levels of pupils, in identified subjects from first round to fourth round. Further, a National Achievement Survey based on learning outcomes has been conducted on 13th November, 2017 with a sample frame upto district level to enable states/UTs to identify gaps in learning outcomes at district level and design strategies to address those gaps. District reports are available along with learning gaps for each district.

In order to focus on quality education, the Central rules to the Right of Children to Free and Compulsory Education (RTE) Act have been amended to include reference on class-wise, subject-wise Learning Outcomes. The Learning Outcomes for each class in Languages (Hindi, English and Urdu), Mathematics, Environmental Studies, Science and Social Science up to the elementary stage have, accordingly, been finalized and shared with all States and UTs. These would

serve as a guideline for State and UTs to ensure that all children acquire appropriate learning level. Government has also introduced a bill to amend RTE Act, 2009 to allow states the option of deciding regarding detention at Class V or Class VIII or neither.

Further, Section 23(2) of the RTE Act has been amended to extend the period for training of untrained in-service elementary teachers to 31st March, 2019. As per above amendment, all untrained in-service teachers working in Government, Government aided and Private un-aided schools should acquire minimum qualification as laid down by an academic authority, authorized by the Central Government, by 31st March, 2019. The National Institute of Open Schooling (NIOS) has been entrusted to conduct this training through ODL (Open Distance Learning) mode. The online D.El.Ed. course has already been started from 3rd October, 2017.

In addition to above, the Central Government, supports States and UTs on early grade reading, writing and comprehension, and early Mathematics programmes through a sub-programme of SSA namely 'Padhe Bharat Badhe Bharat' (PBBB). Further, the Government has launched Rashtriya Aavishkar Abhiyan(RAA) programme on 09.07.2015, inter alia, as a sub-component of Sarva Shiksha Abhiyan and Rashtriya Madhyamik Shiksha Abhiyan (RMSA), to motivate and engage children of the age group from 6-18 years in Science, Mathematics and Technology through observation, experimentation, inference drawing, model building, etc. both through inside and outside classroom activities.

The Central Government has an in-built robust monitoring process of Sarva Shiksha Abhiyan (SSA). In the SSA framework, different components have been elaborated with specific indicators. Monitoring is done with respect to the given indicators under the framework. Further, Government of India has laid down a Financial & Procurement Manual for the programme to streamline the financial management system and provide for an annual audit by Chartered Accountants empanelled with the Comptroller and Auditor General (CAG) of India and also a system of concurrent financial reviews. Independent monitoring institutions conduct field level monitoring and there is a system of independent Joint Review Missions. Component wise quarterly reviews, an annual Educational Management Information System (EMIS) and regular meetings are held with State officials to ensure effective implementation of the programme. The States Governments are advised to check the irregularities in the execution of the SSA programme and to take appropriate corrective action.
